भागलपुर के पास गंगा नदी पर रेलवे पुल

*37 डा० रामजी सिंह : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भागलपुर के पास गंगा नदी पर रेलवे पुल बनाने की योजना सरकार के विचराधीन है ;

(ख) यदि हां, तो कब से तथा इस मामले में कितनी प्रगति हुई है ;

(ग) जब तक गंगा नदी पर रेलवे पुल नहीं बनता तब तक बिहपुर से बरारी तक छोटी लाइन होने की क्या आवश्यकता है ; और

(घ) क्या उनके मंत्रालय को इस सम्बन्ध में भागलपुर ईस्टर्न डिवीजनल चेम्बर आफ कामर्स तथा अन्य संगठनों से बहुत से प्रतिवेदन मिले हैं और यदि हां, तो उन पर सरकार की क्या प्रतिक्रिया है ?

रेल मंत्री (प्रो० मधु दण्डवते) : (क) जी नहीं ।

(ख) और (ग). प्रश्न नहीं उठता ।

(घ) पूर्वी बिहार, वाणिज्य एवं उद्योग मंडल, भागलपुर से एक अभ्यावेदन प्राप्त हुआ था जिसमें, अन्य बातों के साथ साथ रेल पुल के निर्माण के लिए अनुरोध किया गया था। भागलपुर में रेलवे का पुल बनाने से सम्बन्धित किसी प्रस्ताव पर विचार नहीं हो रहा है ।

Common Marriage Law

*38. DR. BAPU KALDATE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to reform the marriage laws in the country;

(b) whether article 44 of the Constitution would be invoked for the purpose; and

(c) if not, what steps are being taken to have a common marriage law in the country?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). There is at present no proposal before Government for the reform of marriage laws with a view to having a common marriage law in the country.

जमालपुर रेलवे वर्कशाप में युवकों को रोजगार

*39 श्री जगदम्बी प्रसाद यादव : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पंच वर्षीय योजनाएं बनने से पूर्व जमालपुर रेलवे वर्कशाप में 22 हजार कर्मचारी काम करते थे जबकि पंच वर्षीय योजनाएं बनने के बाद कर्मचारियों के संख्या घटाकर -8-9 हजार कर दी गई है, और यदि हां, तो इसके क्या कारण हैं ;

(ख) क्या मुंगेर जिले में यह एक मात्र ऐसा बड़ा रेलवे वर्कशाप है जहां स्थानीय कर्मचारी और कुशल कारीगर काम करते है ; और

(ग) क्या वहां हजारों परिशिक्षित युवक बेरोजगार हैं और यदि हां, तो इस सम्बन्ध में सरकार की क्या योजना है ?

रेल मंत्री (प्रो० मधु दण्डवते) : (क) जी नही । जमालपुर कारखाने में कर्मचारियों की संख्या कभी भी 22,000 के आसपास नहीं रही ।. पहली पंचवर्षीय योजना के तत्काल पहले यह संख्या 11,378 थी। अब 11,076 है ।

(ख) जी हां ।

(ग) अभी तक अप्रेन्टिस अधिनियम के अन्तर्गत 869 अप्रेंटिसों को प्रशिक्षित किया

जा चुका है जिनमें से केवल 182 को काम पर लगाना शेष है। 723 अप्रेन्टिसों का एक दूसरा, बेच प्रशिक्षण ले रहा है। सभी पात्र अर्धकुशल और अकुशल कर्मचारियों के व्यावसायिक जांच करके पदोन्नति देने के बाद कार्य अधिनियम के अन्तर्गत अर्हता प्राप्त अप्रेंटिसों को कुशल कारीगरों के रूप में कारखाना में लगा दिया जाता है।

Works Canteen at C.L.W.

*40. DR. SARADISH ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that the top officials of the Chittaranjan Locomotive Works were active to provocate the workers at Chittaranjan Locomotive Works just after the Lok Sabha elections;

(b) whether Government are also aware that some deliberate chaos was attempted in the works canteen at Chittaranjan Locomotive Works by some officers which was resisted by the workers; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) and (b). No, Sir.

(c) Does not arise.

V. G. P. Golden beach resort, Madras

176. SHRI S. D. SOMASUNDARAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether V.G.P. Golden Beach Resort, Madras and some other companies do not pay dividends on the shares sold by them to the public; and

(b) if so, the action proposed to be taken by Government to force the companies either to pay the dividend or to return the money?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) V.G.P. Golden Beach Resort Ltd. was incorporated on 19-9-1973. The company has incurred a loss of Rs. 2,93,319 during the year ended 30-6-75 and the accumulated loss as on 30-6-75 has been worked out at Rs. 4,70,259. The question of the company being in a position to declare a dividend does not therefore arise. It is not possible to give any information about "other companies" referred to in the question as the names of these companies have not been given.

(b) The Companies Act does not empower the Government to force the companies to declare a dividend. The share capital can be returned only in case of winding up or in the event of reduction of share capital as provided in the Companies Act.

Representation from Sholapur Chamber of Commerce and Industries (Maharashtra)

177. SHRI R. K. MHALGI: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received in April, 1977 written representation with copies of resolutions passed by Sholapur Chamber of Commerce and Industries (Maharashtra);

(b) what action have Government taken on the said representation or proposes to take and when; and

(c) whether Government find it difficult to accede to their request; if so, what are the reasons and how and when these grounds shall be removed?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): (a) Yes.

(b) and (c). A high power committee will soon be appointed to re-